



GAHC010115402022



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : WP(C)/3989/2022

TARINI DEKA AND 6 ORS.
S/O LATE PRAN NATH DEKA, VILL-PACHARIA, UJANTOL, P.O.-PACHARIA,
P.S.-HAJO, DIST-KAMRUP, ASSAM

2: HARI CHARAN KALITA
S/O SRI PUHA RAM KALITA
VILL-PACHARIA (UJANTOL)
P.O.-PACHARIA
P.S.-HAJO
DIST-KAMRUP
ASSAM
PIN-781104

3: BUDHI KALITA
S/O LATE TANU RAM KALITA
VILL-PACHARIA (JAWANTAL)
P.O.-PACHARIA
P.S.-HAJO
DIST-KAMRUP
ASSAM
PIN-781104

4: MOHAN CHANDRA DAS
S/O LATE BISHAY DAS
VILL-DADARA (AKHAITOL)
P.O.-DADARA
P.S.-HAJO
DIST-KAMRUP
ASSAM
PIN-781104

5: JADAB DEKA
S/O LATE THANU RAM DEKA
VILL- PACHARIA (UJANTOL)



P.O.-PACHARIA
P.S.-HAJO
DIST- KAMRUP
ASSAM
PIN-781104

6: HARI DEKA
S/O LATE KESHAV DEKA
VILL- PACHARIA (UJANTOL)
P.O.-PACHARIA
P.S.-HAJO
DIST- KAMRUP
ASSAM
PIN-781104

7: PRABHAT DEKA
S/O LATE PRAN NATH DEKA
VILL- PACHARIA
UJANTOL
P.O.-PACHARIA
P.S.-HAJO
DIST- KAMRUP
ASSAM
PIN-78110

VERSUS

THE UNION OF INDIA AND 16 ORS
REPRESENTED BY THE SECRETARY, MINISTRY OF PETROLEUM AND
NATURAL GAS, GOVERNMENT OF INDIA, SHASTRI BHAWAN, NEW
DELHI-110001

2:THE COMMISSIONER AND SECRETARY
HOME AND POLITICAL DEPARTMENT
GOVERNMENT OF ASSAM
DISPUR
GUWAHATI-781006

3:THE COMMISSIONER AND SECRETARY
LAND AND REVENUE DEPARTMENT
GOVERNMENT OF ASSAM
DISPUR
GUWAHATI-781006

4:THE COMMISSIONER AND SECRETARY
AGRICULTURE DEPARTMENT
GOVERNMENT OF ASSAM
DISPUR



GUWAHATI-781006

5:THE DIRECTOR GENERAL OF POLICE
ASSAM
ULUBARI
GUWAHATI-781007

6:THE CHAIRMAN
POLLUTION CONTROL BOARD
ASSAM
HEAD OFFICE
BAMUNIMAIDAM
GUWAHATI-21

7:THE COMMISSIONER
LOWER ASSAM DIVISION
KAMRUP
PANBAZAR
GUWAHATI-1

8:THE HONORABLE DEPUTY COMMISSIONER
KAMRUP
AMINGAON
DIST-KAMRUP
ASSAM
PIN-781031

9:THE SUPERINTENDENT OF POLICE
KAMRUP
AMINGAON
DIST-KAMRUP
ASSAM
PIN-781031

10:THE CIRCLE OFFICER (CIVIL)
HAJO REVENUE CIRCLE
KAMRUP
DIST-KAMRUP
ASSAM
PIN-781102

11:THE OFFICER IN-CHARGE
HAJO POLICE STATION
KAMRUP
ASSAM
PIN-781104

12:THE OFFICER IN-CHARGE



DADARA OUT POST
DADARA
KAMRUP
ASSAM
PIN-781104

13:THE CHIEF GENERAL MANAGER (HR)
NUMALIGARH REFINERY LTD.
P.O.-N.R. COMPLEX
DIST-GOLAGHAT
ASSAM
PIN-785699

14:THE MANAGING DIRECTOR
NUMALIGARH REFINERY LTD.
122 A
G.S. ROAD
CHRISTIAN BASTI
GUWAHATI
ASSAM
PIN-781005

15:THE DIRECTOR
TECHNICAL
NUMALIGARH REFINERY LIMITED
P.O.-N.R. COMPLEX
DIST-GOLAGHAT
ASSAM
PIN-785699

16:THE DIRECTOR
FINANCE
NUMALIGARH REFINERY LTD
P.O.-N.R. COMPLEX
DIST-GOLAGHAT
ASSAM
PIN-785699

17:THE GENERAL MANAGER
MARKETING BUSINESS DEVELOPMENT
NUMALIGARH REFINERY LTD.
122 A
G.S. ROAD
CHRISTIAN BASTI
GUWAHATI
ASSAM
PIN-78100



Advocate for the Petitioner : MR. M BHAGABATI

Advocate for the Respondent : ASSTT.S.G.I.

Linked Case : WP(C)/3528/2022

PANKAJ LOCHAN BAISHYA AND 197 ORS
S/O - LATE NAGENDRA BAISHYA
VILLAGE - DALIBARI
P.O. DADARA

P.S. - HAJO
DISTRICT- KAMRUP
ASSAM
PIN - 781104

2: MAHNUR ALI.
S/O REJAB ALI
VILLAGE SINGIMARI (ALIKAKH)
P.O. ROWMARI
P.S. - HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

3: CHANDRA DHAR KALITA.
S/O - LATE BANDHU RAM KALITA

VILLAGE PACHARIA (MAZTOL)
P.O. PACHARIA
P.S. - HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

4: DEBEN CHANDRA DEKA.
S/O - LATE NAGEN CHANDRA DEKA

VILLAGE PACHARIA (MAZTOL)

P.O.- PACHARIA
P.S.-HAJO



DISTRICT- KAMRUP
ASSAM
PIN 781104.

5: NABIN KALITA.
S/O PORA RAM KALITA

VILLAGE PACHARIA (UJANTOL)

P.O.- PACHARIA
P.S.-HAJO

DISTRICT- KAMRUP
ASSAM
PIN 781104.

6: DIMBESWAR DEKA.
S/O - LATE GAURI KANTA DEKA

VILLAGE PACHARIA
P.O.- PACHARIA

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

7: KESHAB CH. KALITA
S/O JAGGU RAM KALITA

VILLAGE- PACHARIA
P.O.- PACHARIA

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN - 781104.

8: BHUPEN KALITA
S/O LATE HARIMAL KALITA

VILLAGE- PACHARIA
P.O.- DADARA

P.S.-HAJO



DISTRICT- KAMRUP
ASSAM

PIN 781104.

9: DINESH CH. KALITA
S/O LATE HARIMAL KALITA

VILLAGE AND P.O.-PACHARIA
P.S.-HAJO

DISTRICT- KAMRUP
ASSAM
PIN 781104.

10: ATUL KALITA
S/O LATE LAKHI KALITA

VILLAGE- PACHARIA
P.O.- PACHARIA

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

11: JOGEN KALITA
S/O LATE LAKHI KALITA

VILLAGE- PACHARIA
P.O.- PACHARIA

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

12: KHANINDRA KALITA
S/O LATE ACHYUT KALITA

VILLAGE- PACHARIA
P.O.- PACHARIA

P.S.-HAJO
DISTRICT- KAMRUP



ASSAM

PIN 781104.

13: AMALJYOTI SARMA

S/O LATE RAMESH SARMA

VILLAGE AND P.O PACHARIA
P.S.-HAJO

DISTRICT- KAMRUP
ASSAM
PIN 781104.

14: DIPJYOTI KALITA
S/O ANIL KALITA

VILLAGE AND P.O PACHARIA
P.S.-HAJO

DISTRICT- KAMRUP
ASSAM
PIN 781104.

15: HEMANTA SARMA
S/O LATE RAMESH SHARMA

VILLAGE AND P.O PACHARIA
P.S.-HAJO

DISTRICT- KAMRUP
ASSAM
PIN 781104.

16: PRAFULLA SARMA
/O LATE RAMESH SHARMA

VILLAGE AND P.O PACHARIA
P.S.- HAJO

DISTRICT- KAMRUP
ASSAM
PIN 781104.

17: SAILEN MOHAN SHARMA
S/O LATE MATHURA SHARMA



VILLAGE AND P.O PACHARIA
P.S.- HAJO

DISTRICT- KAMRUP
ASSAM
PIN 781104.

18: MRINAL KALITA

S/O LATE KHUKHUNA KALITA

VILLAGE AND P.O PACHARIA
P.S.- HAJO

DISTRICT- KAMRUP
ASSAM
PIN 781104

19: GHANASHYAM KALITA

S/O BANTI DEKA

VILLAGE- PACHARIA (UJANTOL) P.O PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

20: KARUNA KANTA KALITA

S/O MAHARAM KALITA

VILLAGE- PACHARIA
(MAJTOL)
P.O PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

21: SATYA NATH DEKA

S/O LATE PORA RAM KALITA



VILLAGE- PACHARIA (UJANTOL)
P.O PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

22: PRADIP NARAYAN BHATTA

S/O LATE CHAKRADHAR BHATTACHARYA

VILLAGE- PACHARIA
SINGIMARI
P.O - DADARA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

23: DIBAKAR SHARMA

S/O LATE KAMALESWAR SHARMA

VILLAGE- PACHARIA (BRAHMUNTAL)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

24: RUPAM SHARMA

S/O LATE RATNESWAR SHARMA

VILLAGE- PACHARIA (BRAHMUNTAL)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

25: DHIREN CH. DEKA



S/O LATE MADHAV CH. DEKA

VILLAGE- PACHARIA (MAJTAL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

26: HARMOHAN KALITA
S/O LATE RATNARAM KALITA

VILLAGE- PACHARIA (MAJTAL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

27: PARESH BAISHYA

S/O LATE SOBHARAM BAISHYA

VILLAGE- PACHARIA (HATHIATAL)

P.O. PACHARIA

P.S.- HAJO

DISTRICT- KAMRUP

ASSAM

PIN 781104.

28: RAMEN CH. BAISHYA

S/O LATE UTTAM CHANDRA BAISHYA

VILLAGE- PACHARIA

P.O.- PACHARIA

P.S.- HAJO

DISTRICT- KAMRUP

ASSAM

PIN 781104.

29: BRAJEN BAISHYA



S/O LATE JIBAN BAISHYA

VILLAGE- PACHARIA(HATHIATAL)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

30: BINANDI KALITA
S/O HARI DAS KALITA

VILLAGE- PACHARIA (JAWANTAL)

P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

31: NAGEN BHARALI
S/O LATE MADHAV CHANDRA KALITA

C/O- NARAYAN KALITA
VILLAGE- PACHARIA(MAZTOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

32: APURBA KALITA

S/O LATE NABIN CHANDRA KALITA

VILLAGE- PACHARIA(MAZTOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

33: DHARANI KALITA



S/O LATE MAHA RAM KALITA

VILLAGE- PACHARIA(MAZTOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

34: DEBEN KALITA

S/O LATE HATARO KALITA

VILLAGE- PACHARIA(MAZTOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

35: SONESWAR KALITA

S/O LATE JAGGU RAM KALITA

VILLAGE- PACHARIA (HOWRAPAR)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

36: PITMAL KALITA

S/O LATE KHANGU KALITA

VILLAGE- PACHARIA (HOWRAPAR)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

37: PARAMANANDA KALITA
S/O LATE KHANGU KALITA



VILLAGE- PACHARIA (HOWRAPAR)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

38: KAMAL MOHAN SHARMA

S/O LATE MATHURA MAHAN SHARMA

VILLAGE- PACHARIA (HARIDEVTOL)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

39: SUREN KALITA
S/O LATE THANU RAM KALITA

VILLAGE- PACHARIA (UJANTOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN - 781104.

40: PABITRA KALITA

S/O LATE THANU RAM KALITA

VILLAGE- PACHARIA (UJANTOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

41: KHAGARU KALITA (KHAGEN)
S/O LATE GHOGOLA KALITA



VILLAGE- PACHARIA (UJANTOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

42: LANGKESWAR KALITA
S/O LATE LAKHI RAM KALITA

VILLAGE- PACHARIA (MAZTOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

43: ACHYUT DEKA

S/O LATE BANTI DEKA

VILLAGE- PACHARIA (UJANTOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

44: JADAV KALITA

S/O LATE MADHURAM KALITA

VILLAGE- PACHARIA (UJANTOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

45: UMESH KALITA



S/O LATE MADHURAM KALITA

CONTD/-
VILLAGE- PACHARIA (UJANTOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

46: SUREN CHANDRA DEKA

S/O LATE MANI RAM DEKA

VILLAGE- PACHARIA (HUJURTOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

47: RAMANI KANTA KALITA

S/O LATE GAJIN KALITA

VILLAGE- PACHARIA (UJANTOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

48: SANKHYEE DHAR KALITA

S/O LATE BHABIN KALITA

VILLAGE- PACHARIA (UJANTOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP



ASSAM

PIN 781104.

49: SMTI. GITA DEKA

W/O BIPUL DEKA

VILLAGE- PACHARIA (UJANTOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

50: TILAK DEKA
S/O LATE RAMA DEKA

VILLAGE- PACHARIA (UJANTOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

51: MONO MOHAN SHARMA

S/O LATE MATHURA MOHAN SHARMA

VILLAGE- PACHARIA (HARIDEVTOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

52: UGRA NATH SHARMA

S/O LATE NARESWAR SARMA

VILLAGE- PACHARIA (HARIDEVTOL)
P.O. PACHARIA
P.S.- HAJO



DISTRICT- KAMRUP
ASSAM
PIN 781104.

53: TAMBHA RAM BAISHYA

S/O LATE DHAKI RAM BAISHYA

VILLAGE- PACHARIA (MILANPUR)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

54: BIREN KALITA
S/O LATE KESHAB KALITA

VILLAGE- PACHARIA (MILANPUR)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

55: SIDHESWAR SARMA

S/O LATE LAKHESWAR SARMA

VILLAGE- PACHARIA (BRAHMUNTOL)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104

56: GOVINDA KALITA

S/O LATE RATNA RAM KALITA

VILLAGE- PACHARIA (MILANPUR)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.



57: MITUL DEKA

S/O GAUTAM DEKA

VILLAGE- PACHARIA (MILANPUR)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

58: SUNANDA KALITA

S/O LATE RAMESH KALITA

VILLAGE- PACHARIA (MAZTOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

59: JIBAN KALITA
S/O LATE JAYRAM KALITA

VILLAGE- PACHARIA (MILANPUR)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

60: NIRANJAN KALITA

S/O LATE KESHAV CHANDRA KALITA

VILLAGE- PACHARIA (HATHIATOL)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

61: JATIN CHANDRA BAISHYA



S/O LATE ABHI RAM BAISHYA

VILLAGE- PACHARIA (HATHIATOL)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

62: MUNINDRA BAISHYA

S/O LATE BALIRAM BAISHYA

VILLAGE- PACHARIA (HATHIATOL)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

63: PULEN BAISHYA

S/O LATE DAYA RAM BAISHYA

VILLAGE- PACHARIA (HATHIATOL)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

64: LOHIT BAISHYA

S/O LATE BAHIRAM BAISHYA

VILLAGE- PACHARIA (HATHIATOL)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

65: LAKHIRAM BAISHYA

S/O LATE SABHA RAM BAISHYA

VILLAGE- PACHARIA (HATHIATOL)
P.O. PACHARIA



P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

66: DINESH CHANDRA BAISHYA

S/O LATE HALI RAM BAISHYA

CONTD/-
VILLAGE- PACHARIA (HATHITOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

67: NAGEN DAS

S/O LATE BHAGAWATI DAS

VILLAGE- PACHARIA (MILANPUR)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

68: NARAYAN BEZBARUAH

S/O LATE BALEK BEZBARUAH

VILLAGE- PACHARIA (MILANPUR)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

69: BIJAY BEZBARUAH

S/O LATE BALEK BEZBARUAH

VILLAGE- PACHARIA (MILANPUR)
P.O. PACHARIA
P.S.- HAJO



DISTRICT- KAMRUP
ASSAM
PIN 781104.

70: BASANTA BEZBARUAH

S/O LATE BALEK BEZBARUAH

VILLAGE- PACHARIA (MILANPUR)
P.O. PACHARIA
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

71: MD. ALI AHMED

S/O LATE MUSLIM ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

72: ANOWAR HUSSAIN

S/O LATE TAIJUDDIN

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

73: MUKESH ALI

S/O LATE MEHERUDDIN ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI



P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

74: MD. SAIDUR RAHMAN

S/O LATE HASMAT ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

75: AFTAR ALI

S/O LATE MEHERUDDIN

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

76: MAINUR HAQUE ALI

S/O LATE ABDUR RAHMAN

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

77: REJIYA BIBI

S/O LATE SAMSER ALI



VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

78: ARFAN ALI

S/O LATE FAYEZ ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

79: HASNUR ALI

S/O LATE MEHIRUDDIN ALI
VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

80: SAMSUDDIN AHMED

S/O LATE NAJIMUDDIN AHMED

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.



81: KHARSED ALI

S/O LATE SADEK ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

82: TAJNUR ALI

S/O LATE AMIR ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

83: GANIRUDDIN AHMED

S/O LATE SADEK ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN - 781104

84: JAINUL ALI

S/O LATE RAHIM ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO



DISTRICT- KAMRUP
ASSAM

PIN 781104.

85: MINA BEGUM

S/O LATE KACHIM ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

86: MAHBUB ALI
S/O LATE HASMAT ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

87: MAKIBUR RAHMAN

S/O LATE RAZAB ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

88: MD. FORMAN ALI
S/O LATE BHAN ALI

VILLAGE- 1 NO. SINGIMARI



P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

89: MD. SAYDUR RAHMAN
S/O LATE NURNESSA BEGUM

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

90: JANMOHAMMAD ALI

S/O LATE JUMARRUDDIN

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

91: LALMOHAMMAD ALI

S/O LATE LATE RAHIM ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

92: MD. ANIUR ALI
S/O LATE AHMED ALI



VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

93: JIYABANU BIBI
S/O LATE MASER ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

94: SAYFUL HAQUE
S/O LATE MAMAT ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

95: MARINA AHMED
S/O LATE KASIM ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

96: MUKUT CHANDRA BAISHYA



S/O LATE DIPARU BAISHYA

VILLAGE- PACHARIA (HATITOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

97: MD. NASIRUDDIN AHMED

S/O LATE AMIR ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

98: ABDUL GANI

S/O LATE SDEK ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

99: NAZIMUDDIN AHMED
S/O LATE MEHERUDDIN AHMED

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.



100: MAZIBUR RAHMAN
S/O LATE RAZEB ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

101: AINURUDDIN AHMED

S/O LATE TAIJUDDIN AHMED

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

102: NASIR ALI

S/O LATE AMIR ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

103: MD. HABIB ALI

S/O LATE TAJU ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO



DISTRICT- KAMRUP
ASSAM

PIN 781104.

104: NAJUM ALI

S/O LATE MEHERUDDIN ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

105: MD. NITUL RAHMAN
S/O LATE DEBANSAH ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

106: MESER ALI
S/O LATE JAMSED ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

107: HASINA BEGUM
W/O LATE ROUSHAN ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI



P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

108: MD. TASLIM ALI
S/O LATE HASMAT ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

CONTD/-
P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

109: IDRESS ALI

S/O LATE CHANDMOHAMMAD ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

110: SOHNUR ALI

S/O LATE ZAMIR ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

111: MD. MAJAHAR ALI

S/O LATE IYAR ALI



VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

112: MD. RAFIQUE ALI

S/O LATE ROUSAN ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN - 781104

113: KARUNA BAISHYA

S/O LATE SENI RAM BAISHYA

VILLAGE- PACHARIA(HATHIATOL)
P.O. PACHARIA

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

114: GANI ALI

S/O LATE SADEK ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM



PIN 781104.

115: MD. ARIF ALI

S/O LATE YOUNUS ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

116: NURMOHAMMAD ALI

S/O LATE AMIR ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

117: OSMAN ALI

S/O LATE AHARSAH SHEAKH

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

118: REGINA BEGUM

W/O LATE ARJED ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI



P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

119: CHANDMOHAMMAD ALI

S/O LATE SAHEB ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

120: MD. MOKSHED ALI

S/O LATE ABDUL RAHMAN

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

121: SAFIUR ISLAM

S/O LATE LATE AMIR ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

122: IBRAHIM ALI



S/O LATE RAHIM ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

123: MD. SAYADUR RAHMAN

S/O LATE HASAN ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

124: FULIJAN BEGUM

S/O LATE ALI HUSSAIN

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

125: MAHIBUDDIN AHMED

S/O LATE NAJIMUDDIN

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM



PIN 781104.

126: MAHAMMAD ALI

S/O LATE SULEMAN ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

127: ELIASH ALI

S/O LATE NOUSAD ALI

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

128: ABDUL RASHID

S/O LATE LATE ABDUL MAJID

VILLAGE- 1 NO. SINGIMARI
P.O. ROUMARI

P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

129: TARINI BAISHYA

S/O LATE ADAN BAISHYA

VILLAGE- PACHARIA
P.O. PACHARIA



P.S.- HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

130: ATAUR RAHMAN.
S/O - LATE REZAB ALI

R/O- VILLAGE 1 NO. SINGIMARI
P.O.- PACHARIA
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

131: BASIRAN BIBI
W/O LATE ABDUL

VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

132: MUKUT ALI
S/O LATE RAHIM ALI

R/O VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

133: NURUN NESSA BIBI
W/O LATE RAHMAT ALI

R/O VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM



PIN 781104.

134: NAJIMUDDIN AHMED
S/O LATE NAUSAD

R/O VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

135: ISLAM ALI
S/O LATE NOUSAD.
R/O VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

136: NABAB ALI
S/O AKBAR ALI.
R/O VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

137: MD. NURUDDIN ALI
S/O DEWANSA
R/O VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

138: SAMSUDDIN AHMED
S/O LATE NAZIMUDDIN AHMED
R/O VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.



139: ALI AHMED
S/O LATE ABDUR RAHMAN
R/O VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

140: MATLAB ALI
S/O LATE ABDUR RAHMAN

R/O VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

141: SULEMAN ALI
S/O LATE REZAB ALI
R/O VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

142: JALIL ALI
S/O LATE OMARR ALI
R/O VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

143: MAHENDRA BAISHYA
S/O LATE CHANI RAM BAISHYA

VILLAGE PACHARIA
P.O.- PACHARIA

P.S.-HAJO
DISTRICT- KAMRUP



ASSAM

PIN 781104.

144: SAFIKUR RAHMAN
S/O MOSLEM ALI

R/O VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

145: NURUDDIN ALI
S/O ABDUR RAHMAN
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

146: RAFIK ALI
S/O ABDUR RAHMAN
VILLAGE 1 NO. SINGIMARI
P.O.- PACHARIA

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

147: DHANIA ALI
S/O SOLEMAN ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

148: MASIUR RAHMAN



S/O LATE MAZIB ALI.
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

149: HASIM ALI
S/O ABDUR RAHMAN
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

150: MOHIBULLA ALI
S/O LATE MOHAMMAD ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

151: NOUSHAD ALI
S/O JAMSHED SEKH.
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN - 781104

152: BHUPEN CHANDRA BAISHYA
S/O DIPORU BAISHYA
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI



P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

153: MD. AYAZ ALI
S/O LATE TAJU ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI

CONTD/-
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

154: MOFIJUR RAHMAN
S/O ABDUL GAFAR
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

155: ARAB ALI
S/O LATE NASIR ALI
VILLAGE AGGATHURY
P.O.- DADARA

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

156: AFAZ ALI
S/O LATE NASIR ALI
VILLAGE AGGATHURY
P.O.- DADARA

P.S.-HAJO
DISTRICT- KAMRUP



ASSAM

PIN 781104.

157: FULKAN BEGUM
D/O LATE NASIR ALI
VILLAGE AGGATHURY
P.O.- DADARA

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN - 781104

158: SAFIJAN BEGUM
D/O LATE NASIR ALI
VILLAGE AGGATHURY
P.O.- DADARA

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

159: PARIBANU BIBI
W/O LATE NASIR ALI
VILLAGE AGGATHURY
P.O.- DADARA

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

160: NUR MOHAMMAD ALI
S/O NURUDDIN AHMED
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.



161: ASMA BEGUM
D/O NURUDDIN AHMED
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

162: ARJU BEGUM
D/O NURUDDIN AHMED
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

163: SAFIQUE ALI
S/O NURUDDIN AHMED
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN - 781104

164: MD. MAJNUR ALI
S/O ABDUL GAFAR
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN - 781104

165: SANARAM KALITA



S/O LATE BOGA RAM KALITA
VILLAGE PACHARIA (JOWANTOL)
P.O.- PACHARIA
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

166: AMRIT KALITA
S/O LATE NINGA RAM KALITA
VILLAGE PACHARIA(JOWANTOL)
P.O.- PACHARIA
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

167: SUNANDA KALITA
S/O LATE HARIDAS KALITA
VILLAGE PACHARIA(JOWANTOL)
P.O.- PACHARIA
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

168: KRISHNA KALITA
S/O SRI MOHAN KALITA
VILLAGE PACHARIA(MAZTOL)
P.O.- PACHARIA

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104

169: KRISHNA KALITA
S/O LATE NINGA RAM KALITA
VILLAGE PACHARIA(JOWANTOL)
P.O.- PACHARIA
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

170: RUBUL ALI
S/O JALIL ALI.



VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

171: JEHERUL ISLAM
S/O MAHBUB ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

172: DARUL ISLAM
S/O LATE SAUFIK ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

173: ARBANU BIBI
S/O LATE ABDUL GAFAR
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

174: DILBANU BIBI
S/O LATE ABDUL GAFAR
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.



175: EYAKUB ALI
S/O LATE AJMAT ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

176: SIRAJ ALI
S/O LATE HAKIM ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

177: MONOWARA BEGUM
W/O SONALI ALI

VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

178: MONNAF ALI
S/O LATE ROSAD ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

179: NARZI AKHTARA
D/O ARFAN ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP



ASSAM

PIN 781104.

180: NIRJU AKHTARA
D/O ARFAN ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

181: MONTU ALI
S/O LATE KISMAT ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

182: MOKSED ALI
S/O LATE ABDUR RAHMAN
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

183: MD. KASIM ALI
S/O LATE ABDUR RAHMAN
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

184: RATUL HUSSAIN
S/O JAMATUDDIN

VILLAGE 1 NO. SINGIMARI



P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

185: NURUL HAQUE.
S/O LATE ABDUR RAHMAN
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

186: TABIBUR RAHMAN
S/O NURULLA ALI

VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

187: LAL HUSSAIN ALI
S/O LATE AJIR ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

188: JUNU BEGUM
W/O RAFIK ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.



189: KHASNUR ALI
S/O LATE ADIT ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

190: MD. ZAKIR HUSSAIN
S/O LATE HAMIRALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

191: ARZED ALI
S/O LATE AJIR ALI

VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

192: SAMSUL ALI
S/O LATE SAMSER ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

193: NAJIMUDDIN ALI
S/O LATE JAMSED ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI



P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

194: ABUL HUSSAIN
S/O LATE MUSLIM ALI
VILLAGE 1 NO. SINGIMARI
P.O.-

ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM
PIN 781104.

195: HASMAT ALI
S/O LATE MOHAMMAD ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.

196: JUHIL CHOUDHURY
S/O TASLIM ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN - 781104.

197: SIMI BEGUM.
W/O MATLEB ALI
VILLAGE 1 NO. SINGIMARI
P.O.- ROUMARI
P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.



198: PRADIP KR. DEKA
S/O LATE RAMESWARI DEKA
VILLAGE DADARA
P.O.- DADARA

P.S.-HAJO
DISTRICT- KAMRUP
ASSAM

PIN 781104.
VERSUS

THE UNION OF INDIA AND 16 ORS
REPRESENTED BY THE SECRETARY
MINISTRY OF PETROLEUM AND NATURAL GAS
GOVERNMENT OF INDIA

SHASTRI BHAWAN
NEW DELHI- 110001.

2:THE COMMISSIONER AND SECRETARY

HOME AND POLITICAL DEPARTMENT
GOVERNMENT OF ASSAM
DISPUR
GUWAHATI 781006.

3:THE COMMISSIONER AND SECRETARY

LAND AND REVENUE DEPARTMENT
GOVERNMENT OF ASSAM
DISPUR
GUWAHATI 781006.

4:THE COMMISSIONER AND SECRETARY

AGRICULTURE DEPARTMENT
GOVERNMENT OF ASSAM
DISPUR
GUWAHATI 781006.

5:THE DIRECTOR GENERAL OF POLICE

ASSAM
ULUBARI
GUWAHATI-781007.

6:THE CHAIRMAN

POLLUTION CONTROL BOARD
ASSAM



HEAD OFFICE
BAMUNIMAIDAN
GUWAHATI- 21.
7:THE COMMISSIONER

LOWER ASSAM DIVISION
KAMRUP

PANBAZAR
GUWAHATI-1.
8:THE HONBLE DEPUTY COMMISSIONER

KAMRUP
AMINGAON
DISTRICT KAMRUP
ASSAM
PIN- 781031.
9:THE SUPERINTENDENT OF POLICE
KAMRUP

AMINGAON
DIST KAMRUP
ASSAM
PIN- 781031.
10:THE CIRCLE OFFICER (CIVIL)
HAJO REVENUE CIRCLE

KAMRUP
DIST- KAMRUP
ASSAM
PIN- 781102.
11:THE OFFICER IN-CHARGE

HAJO POLICE STATION
KAMRUP
ASSAM
PIN- 781102.
12:THE OFFICER IN-CHARGE

DADARA OUT POST
DADARA
KAMRUP
ASSAM
PIN- 781104.
13:THE CHIEF GENERAL MANAGER (HR)

NUMALIGARH REFINERY LTD. P.O.- N.R. COMPLEX
DIST GOLAGHAT



ASSAM

PIN 785699.

14:THE MANAGING DIRECTOR

NUMALIGARH REFINERY LTD. 122 A

G.S. ROAD

CHRISTIAN BASTI

GUWAHATI

ASSAM

PIN 781005.

15:THE DIRECTOR

TECHNICAL

NUMALIGARH REFINERY LIMITED. P.O.- N.R. COMPLEX

DIST GOLAGHAT

ASSAM

PIN 785699.

16:THE DIRECTOR

FINANCE

NUMALIGARH REFINERY LTD. P.O.- N.R. COMPLEX

DIST GOLAGHAT

ASSAM

PIN 785699.

17:THE GENERAL MANAGER

MARKETING AND BUSINESS DEVELOPMENT

NUMALIGARH REFINERY LTD. 122 A

G.S. ROAD

CHRISTIAN BASTI

GUWAHATI

ASSAM

PIN 781005.

Advocate for : MR. M BHAGABATI

Advocate for : ASSTT.S.G.I. appearing for THE UNION OF INDIA AND 16 ORS



**BEFORE
HONOURABLE MR. JUSTICE SANJAY KUMAR MEDHI**

JUDGMENT

Date : 22-05-2023

Both of these two writ petitions being filed with analogous cause of action were heard together and are disposed of by this common judgment and order.

2. In the first writ petition, WP(C)/3528/2022, there are 198 nos. of petitioners whereas in the second writ petition, WP(C)/3989/2022, there are 7 nos. of petitioners.

3. The grievance of the petitioners pertains to a process of requisition and acquisition of land for setting up of the Marketing Terminal of the Numaligarh Refinery Ltd. (NRL) which was initiated vide several notices covering the villages Pacharia (Nopara, Gariapara), No. 1 Singimari and Alikah. The petitioners allege violation of the provisions of the Assam Land (Requisition and Acquisition) Act, 1964 (hereinafter called the Act). The petitioners are also aggrieved by a Speaking Order dated 05.04.2022 passed by the Collector, Kamrup whereby, the claim of the petitioners have been rejected.

4. To appreciate the issue which has arisen for adjudication in these two writ petitions, the bare facts may be narrated in the following manner.

5. A process for requisition of 427 bighas of land under Hajo Revenue Circle was initiated under the aforesaid Act by issuing several notices starting from dated 27.12.2021. The objective was to set up a Marketing Terminal of the NRL covering the aforesaid villages. The principal ground of challenge is that under the Act in question, requisition and acquisition can be made only in case of necessity for maintaining supplies, essential supplies for accommodation etc., for providing land individually or

in groups to landless, flood affected or displaced persons or to a Society registered under the Assam Cooperative Societies Act, 1949, or a Company incorporated under the Companies Act, 1956 formed for the benefit and rehabilitation of landless, flood affected or displaced persons. There are other scopes regarding construction of boarder fencing which, however, would not be relevant in the instant case. The petitioners allege that the notices and orders dated 27.12.2021, 05.01.2022 and 13.01.2021 were issued in Form A for a purpose which is not prescribed under the Act of 1964 or the Rules framed thereunder, namely, the Assam Land (Requisition and Acquisition) Rules, 1964 (hereinafter called the Rules).

6. The petitioners claim to be owners, possessors and stake holders of the land in question. It has further been alleged that notices were not served upon many of the stake holders. The petitioners further claim that more 70% of the people who have received notices have submitted written objections. It is also pleaded that the land in question is basically agricultural and residential land and in case of such requisition, the petitioners would be rendered landless which would affect their means of livelihood. The petitioners also allege that there would be pollution in the area by hazardous substance affecting both the environment and the water bodies.

7. The grounds of challenge of the Speaking Order dated 05.04.2022 passed by the Collector, Kamrup by which the objections of the petitioners have been rejected is that the said order is based on an incorrect presumption that less than 50% of the people had objected to the requisition process. It is also alleged that the provisions of the Assam Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Re-settlement Act, 2013 have not been followed. The petitioners allege that the process does not fulfill the requirements of a public purpose. An order dated 10.05.2022 has also been put to challenge by which the affected persons were directed to deliver possession of the scheduled land to the Circle Officer, Hajo Revenue



Circle with the further allegation that copy of such order were not served to any person.

8. On the other hand, the respondents have disputed the claims made by the petitioners. The respondent no. 8 being the DC, Kamrup has filed affidavit-in-opposition in both the writ petitions. Such affidavit-in-opposition has also been filed by the respondent nos. 13 to 17, who are the officials of the NRL. The petitioners have filed affidavit-in-reply to the affidavit-in-opposition of the respondent no. 8.

9. I have heard Shri M Bhagabati, learned counsel for the petitioners whereas the State respondents were represented by Shri D Saikia, learned Advocate General, Assam assisted by Shri R Borpujari, learned counsel. The respondent nos. 13 to 18 are represented by Shri J Roy, learned Senior Counsel assisted by Ms. E Nath, learned counsel. The materials placed before this Court have been duly examined.

10. Shri Bhagabati, learned counsel for the petitioners firstly submits that notices were not received by all the stake holders and accordingly, very few could file the objections. He submits that the land in question, are the ancestral lands of the petitioners and the only means of their living as they have no other land. By referring to Section 3 of the Act, he submits that the process is not connected with flood affected persons which is the only consideration prescribed. The learned counsel for the petitioners also draws the attention of this Court to Form A of the Rules and submits that a bare perusal of the same would reveal that the requirements have not been fulfilled. He also submits that the Speaking Order dated 05.04.2022 is not based on the relevant factors and is, otherwise passed mechanically and without any application of mind. Shri Bhagabati, learned counsel, accordingly submits that the entire process is required to be interfered with and be declared as null and void.



11. *Per contra*, Shri D Saikia, learned Advocate General, Assam appearing for the State respondents submits that the entire projection made by the petitioners in both the writ petitions are neither tenable in law nor on facts. By referring to the Constitution of India, the learned Advocate General submits that Schedule VII provides the three Lists in connection with the subject matter of the laws made by the Parliament and the Legislatures of the States as provided in Article 246. In List III-Concurrent List, under Entry No. 42, the subject provided is "acquisition and requisition of property". He, therefore, submits that there cannot be any doubts on the competency of the State Government to make requisition or acquisition of property and in any case, he submits that the *vires* of the Act or the Rules are not the subject matter of challenge.

12. By drawing the attention of this Court to Section 3 of the Act, the learned AG submits that transport and communication are provided by the section itself and in the present case, the objective of setting up of the Marketing Terminal is only to aid transport and communication. Elaborating on the ownership pattern of NRL, he submits that 56% is owned by the Government of Assam, 70% by the Oil India Limited (OIL) and 4% by Engineers India Ltd. (EIL) and both OIL and EIL are Government of India Undertakings and therefore, the *bona fide* of the acquisition process cannot be questioned.

13. As regards the arguments concerning Form A of the Rules, the learned AG fairly concedes that the same was apparently issued by mistake and therefore, there is no requirement of any adjudication on that issue.

14. As regards the challenge made to the Speaking Order dated 05.04.2022 issued by the Collector, Kamrup, the learned AG submits that the same would reveal that hearings on the objections were conducted on 7th, 8th, 10th and 11th of March, 2022



of all the concerned persons. Specific reference has also been made to that part of the order where about 14 nos. of dags were excluded from the acquisition process as it fell under religious place, residential place and cemetery ground. The Speaking Order further discloses that the complainants constituted less than 50% of the total numbers of pattadars. Reference has also been made to the penultimate paragraph of the said order which reflects that the process was in the greater interest of industrial development as well as generation of employment opportunities. It further states that compensation would be paid as per the Fair Compensation Act of 2013.

15. By referring to the affidavit-in-opposition 03.08.2022 filed by the Collector, Kamrup in WP(C)/3528/2022, Shri Saikia, learned AG submits that as many as, 64 nos. of petitioners were not recorded pattadars whose lands were involved in the process. He has also referred to the Annexure-A to the said affidavit-in-opposition where a list has been prepared in this regard. He submits that the present is not a Public Interest Litigation and it clearly appears that persons without having any cause of action have been added as petitioners in these cases. By referring to the averments made in paragraph 10 of the said affidavit-in-opposition, it is submitted that the *bona fide* pattadars do not have any objections in the said process and had willingly gave their consent. The same averment is also made in paragraphs 16 and 19 of the affidavit-in-opposition.

16. With regard to the objections concerning pollution, Shri Saikia, learned AG has referred to the pleadings made in paragraph 17 of the affidavit-in-opposition dated 03.08.2022 wherein, it has been stated that all mandatory environment impact assessment study and rapid risk assessment study would be done and no-objection certificates from both the Central Pollution Control Board and State Pollution Control Board would be obtained before commencement of any construction activities and that there would be no damage to the agricultural land surrounding the Marketing



Terminal.

17. In connection with the Act and Rules of 1964, the learned Advocate General has referred to the case of ***Indra Mohan Chakraborty & Ors. Vs. State of Assam &Anr.***, reported in **(1989) 2 GLR 281** (Division Bench). The Hon'ble Division Bench in the said case by referring to an earlier case reported in **AIR 1960 Assam 18 (Nadir Shah Vs. State of Assam)** has held that it was within the competency of the Collector to initiate the process under the said Act.

18. The learned AG has strenuously argued that the *vires* of the Act of 1964 not being challenged, the present writ petitions are, otherwise also not liable for any consideration. He submits that there is no conflict between the Act of 1964 and the Central Act of 2013 and in fact, the aforesaid Speaking Order itself clarifies the compensation would be made as per the Fair Compensation Act of 2023.

19. In this connection, the learned AG relies upon the case of ***Offshore Holdings Pvt. Ltd. Vs. Bangalore Development Authority & Ors.***, reported in **(2011) 3 SCC 139**. The Hon'ble Supreme Court in the said case had laid down that laws made by the Central Legislature and the State Legislature can co-exist and operate without any conflict even on subjects under List III of the Seventh Schedule. Reliance has also been placed upon the case of ***Bangalore Development Authority Vs. State of Karnataka***, reported in **MANU/SC/1077/2021**.

20. The learned AG, Shri Saikia submits that there is no conflict between the State Act and the Central Act and no provisions have been violated. He further contends that the progress of the work has been delayed by almost a year because of the interim order and accordingly, submits that the writ petition be dismissed and the interim order be vacated.

21. Shri J Roy, learned Senior Counsel for the respondents 7 to 13 submits that the project is not only of immense importance for the State but is also important for the entire country. He submits that the project is of about Rs.34,000/- crores and would be an extension of the NRL. Dealing with the allegations of hazards, he submits that similar Marketing Terminals are already in operation at Golaghat and Siliguri and there is no instance of any violation of the pollution norms or damage to the environment. The present project would be a state of the art project dealing with petroleum storage and loading of Tankers. He further submits that affidavits-in-opposition have been filed in both the writ petitions wherein, it has been stated there would be a huge investment and that the project is scheduled to commission by December, 2024 which would be of immense public interest.

22. The rival submissions made by the learned counsel

23. At the outset, this Court had noted that there is no challenge to the *vires* of the Act of 1964. In view of that, questioning the competency of the Deputy Commissioner, Kamrup, who is also the Collector to initiate the process would be without any basis.

24. The remaining challenge is with regard to the allegation of not following the prescription of Section 3 of the Act. This Court has noticed that the aforesaid provision envisages various instances, including transport and communication and the Project in question cannot be said to be outside the purview of such objective of a requisition/acquisition. In any case, the aspect of public interest connected with the Project cannot be disputed.

25. The allegation regarding Form A of the Rules need not be gone into as the learned AG has fairly conceded that the notice under Form A was wrongly issued and



the same is required to be ignored as there is no application/requirement of such Form. This Court has also noticed that the purpose of the process was for setting up of a Marketing Terminal and therefore, Form A notice is not applicable or required.

26. With regard to the allegations connected with the aforesaid Speaking Order, this Court has noticed that the order dated 05.04.2022 is a reasoned order wherein all the relevant factors have been taken into consideration. The order records that most of affected persons have willingly accepted the acquisition process and less than 50% have objected to the same. Further, most of the objectors were not even stake holders. The aforesaid speaking order further reflects that plots of land having religious institutions or residence have been excluded and most importantly, it has been stated that compensation would be given to the affected parties by following the

Fair Compensation Act of 2013.

27. A process of requisition or acquisition which is undertaken by the State in exercise of its sovereign powers has got very little scope for being challenged and such challenge can be sustained only if there is violation of the statutory provisions. However, in the instant case, no case of violation of the statute has been able to be made out. Further, what intrigues this Court is that most of the petitioners are not even stakeholders and this point has been specifically pleading in the affidavit-in-opposition by the respondent no. 3. In fact, it has been pleaded that 64 nos. of petitioners are not pattadars.

28. This Court also finds force in the submission of the learned AG, Shri Saikia and is also guided by the view of the Hon'ble Division Bench as well as the Hon'ble Supreme Court regarding the *vires* of the Act of 1964 which was upheld and also regarding co-existence of a State Law and the Central Law on a subject under List III



of the Seventh Schedule of the Constitution of India. In these cases, the impugned Speaking Order explicitly states that compensation would be paid as per the Fair Compensation Act of 2013.

29. In view of the aforesaid discussions, this Court is of the opinion that the petitioners have failed to make out any tenable grounds of challenge and accordingly, both the writ petitions are held to be devoid of merits.

30. Both the writ petitions accordingly stand dismissed. Interim order passed on 08.07.2022 stands vacated.

JUDGE

Comparing Assistant